

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 1525/2022

(Arising out of impugned final judgment and order dated 15-10-2020 in CRLWP No. 1183/2015 passed by the High Court of Judicature at Bombay at Aurangabad)

VIJAY SHANTILAL CHOPADA & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.24235/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25170/2022-EXEMPTION FROM FILING O.T. and IA No.25169/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLIFor Petitioner(s) Mr. R. Basant, Sr. Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Zafar Pathan, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Sunil Saraogi, Adv.
M/S. Shakil Ahmad Syed, AORFor Respondent(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.
Mr. Sunil Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E RHeard learned senior counsel appearing for the
petitioners.

Issue notice.

SLP(Cr1.) No.1525/2022

Learned counsel for the State accepts notice.

Tag with SLP (Cr1.)No. 4101/2020 & other connected matters.

List the matters on 26.04.2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)